

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 8

C.P. (IB)/684(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 19.07.2024

NAME OF THE PARTIES: EDELWEISS ASSET RECONSTRUCTION
COMPANY LIMITED V/s VIILBERY
HEALTHCARE PRIVATE LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

1. The matter has taken on board upon mentioning.
2. Learned Counsel for the Financial Creditor inform that the CIRP against the Corporate Debtor was initiated by this Bench vide order dated 16.07.2024. However, on perusal of order, the Corporate Debtor name was spelled incorrectly in the order.
3. This Bench have perused the submissions of learned Counsel for the Financial Creditor.
4. The Corporate Debtor's name is "Viilbery Healthcare Private Limited", however, the order records "Villbery Healthcare Private Limited". The order stands modified to this extent.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)